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OFFICE OF THE
LILONG (THOUBAL) MUNICIPAL COUNCIL:MANIPUR

N O T I F I C A T I O N

Lilong, the 29th December, 2025

No. 14/3/2025-LTMC: Whereas, the Draft "**Lilong (Thoubal) Municipal Council Building Bye-Laws, 2025**" was notified by the Council vide Notification of even no. dated 05.12.2025 for adoption of "**The Model Manipur Unified Building Bye-laws, 2024**" as "**Lilong (Thoubal) Municipal Council Building Bye-Laws, 2025**" and the same was published in the Manipur Gazette, Extra-Ordinary No. 245 dated 18.12.2025 thereby inviting objections/suggestions from the general public within 7 (seven) days from the date of publication of the said Notification in the Official Gazette;

And, whereas, no objections/suggestions have been received by the office of the Lilong (Thoubal) Municipal Council on the said draft Bye-Laws within the stipulated period;

Now, therefore, in exercise of the powers conferred by Section 212 of the Manipur Municipalities Act, 1994, the Draft, "**'Lilong (Thoubal) Municipal Council Building Bye-Laws, 2025**" is hereby published in the Manipur Gazette Extra-Ordinary as "**Lilong (Thoubal) Municipal Council Building Bye-Laws, 2025**" and the same is also hereby published for general information as ANNEXURE.

The ANNEXURE will be available at the Town Planning Department official website https://tpmanipur.mn.gov.in.

AWUNGSHI PHUNGREI,
Sr. Chief Executive Officer,
Lilong (Thoubal) Municipal Council,
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